

[Shri R. K. Chaudhury]

I think the real object of my friend is perhaps to make that clear. Women and children may belong to any religion, not to any particular community.

**Mr. Deputy-Speaker:** 'Religious community' is already there. Does he mean 'any religious community belonging to any religion?' That is, they may belong to one religious community and profess another religion: I think this amendment is unnecessary.

**Shri Dhulekar:** I beg to move:

In the amendment proposed by Shri B. R. Bhagat, after "particular" insert "caste or section of a"

So that it will read like this:

"but does not include any purpose which is expressed to be for the benefit of any particular caste or section of a religious community".

**Mr. Deputy-Speaker:** 'Religious community' as a whole is a large group. He wants a further sub-division 'of any caste or section of a religious community'.

**Shri Dhulekar:** Yes.

**Pandit Thakur Das Bhargava:** Are we to understand that 'caste' is a religious community?

**Shri Tulsidas (Mehsana West):** It is not a religious community.

**Pandit Thakur Das Bhargava:** It is a section of a social community. Caste can never be regarded as a religious community.

**Mr. Deputy-Speaker:** These are the amendments which have been moved to the amendment. They will be taken up the next day.

#### BUSINESS OF THE HOUSE

**Mr. Deputy-Speaker:** The House will now take up Private Members' Legislative Business.

**Shri C. R. Narasimhan (Krishnagiri):** What about Bill No. 34, Sir?

**Dr. N. B. Khare (Gwalior):** Will we be allowed to introduce Bills, Sir, which were left over the other day?

**Mr. Deputy-Speaker:** The other day also Bills were introduced with respect to which there is no opposition in the House. If there is any opposition, they must come in the ordinary course. Those which are not objected to even in the introduction stage, I will allow to be moved now. I understand that with respect to Pandit Thakur Das Bhargava's Bills Nos. 36, 42 and 44 and Mr. Pataskar's Bill No. 45 there was no opposition and the others were opposed then. The same position continues. They are in the order paper.

**Shri V. P. Nayar (Chiravinkil):** The others cannot be moved?

**Mr. Deputy-Speaker:** They will come in due course after the other Bills are exhausted. (Interruptions). The hon. Member should have asked the Home Minister previously whether he was willing or not. I am not prepared to take up the time of the House and ask the Minister what he is going to do. The hon. Member should have asked the Minister.

#### CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

(Amendment of sections 496 and 497)

**Pandit Thakur Das Bhargava (Gurgaon):** I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

With your permission, Sir, may I introduce the other Bills also standing in my name?

**Mr. Deputy-Speaker:** Let it be one after the other. The hon. the Home Minister will kindly consider this. There is a proposal for introduction of Bills Nos. 36, 42 and 44 by Pandit Thakur Das Bhargava.

**The Minister of Home Affairs and States (Dr. Katju):** I thought it was a day for consideration of Resolutions, Sir.